

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**I.A. No. 86 and I.A. No. 87 of 2013 in
D.F.R. No. 140 of 2013**

Dated : 11th April, 2013

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

Uttar Pradesh Power Corporation Ltd. Appellant (s)

Versus

NHPC Ltd. & Ors. ...Respondent (s)

**Counsel for the Appellant(s): Mr. Pradeep Misra
Mr. Daleep Kr. Dhayani**

Counsel for the Respondent(s): Mr. Sachin Datta for R-1

ORDER

**I.A. No. 86 and I.A. No 87 of 2013)
(for condonation of delay in refilling and filling)**

Mr. Sachin Datta, Learned Counsel undertakes to file vakalatnama on behalf of Respondent no.1. He seeks some time to file reply. Accordingly, he is permitted to file reply on or before 25.04.2013 after serving copy on the other side.

Post the matter on **29.04.2013**. In the meantime, rejoinder be filed, if any.

**(Rakesh Nath)
Technical Member**

**(Justice M. Karpaga Vinayagam)
Chairperson**

mk/pg